

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH**

STAY Application No. : E/Stay/881/2012

COD Application No. : E/COD/158/2012

Appeal No. : E/722/2012-EX[DB]

Dated: 19/06/2012

Assistant Registrar

C.E.S.T.A.T. New Delhi

To,

MAJESTIC INDUSTRIES LTD

SCO 216, Iron Market, Sector 29D,
Chandigarh.

MAJESTIC INDUSTRIES LTD

(Appellant)

VS

C.C.E. CHANDIGARH

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. A/690/2012 & S.O.NO.924/2012 & M.O.NO. 694/2012 -EX[DB] dated 13-6-2012 passed by the Tribunal under section


**Assistant Registrar
EXCISE Appeal Branch**

Copy To,

1. Respondent

C.C.E. CHANDIGARH

C.R. Building, Plot No. 19, Sector 17-C,
Chandigarh 160017

2. Advocate(s) / Consultant(s):

RUPAM K.AGGARWAL &

MRS.RITAM AGGARWAL,ADV

ROOM NO 19, NEW BAR COMPLEX,

PUNJAB & HARYANA HIGH COURT

OFFICE CUM RESI #737 SECTOR 2,

PANCHKULA.

3. C.D.R

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Gaurd File


**Assistant Registrar
EXCISE Appeal Branch**

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 13.6.2012

**Condonation Application No.158 of 2012
Stay Application No.881 of 2012 and
Central Excise Appeal No.722 of 2012**

Arising out of the order in appeal No.307-309/CE/Apl/Ldh/2011 dated 13.11.2011 passed by Commissioner of Central Excise (Appeals), Chandigarh I.

Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Mr. Rakesh Kumar, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Majestic Industries Ltd.

... Appellants

Vs.

C.C.E., Chandigarh

.. Respondent

Present for the appellant/petitioner : None

Present for the respondent : Shri R.K. Verma, A.R.

MISC. Order No. 694/2012-EX (CBR)
STAY Order No. 924/2012-EX (CBR)
FINAL Order No. A/690/2012-EX (CBR)

Per Justice Ajit Bharihoke:

None for the petitioner despite service of notice through registered A.D. post. Since no one is present on behalf of the

appellant, the application for condonation of delay as well as appeal and stay application are dismissed for non-prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Technical Member

scd/